

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR NEXUS WELL-HOPE AGRITECH INTERNATIONAL LIMITED OPERATING IN POULTRY FEED BUSINESS AT HYDERABAD

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	NEXUS WELL-HOPE AGRITECH INTERNATIONAL LIMITED U05004TG2015PLC101994
2.	Address of the registered office	Door No.: 8-1-301/86 & 87, Plot No.101, Shaikpet Nala, Saipriya Residency, Lakshmi Nagar Colony, Hyderabad - 500008. Telengana
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	Not known
5.	Installed capacity of main products / services	Not Known
6.	Quantity and value of main products / services sold in last financial year	No operations since F.Y. 2020-21
7.	Number of employees / workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by email to: cirpnexuswellhope@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	A. Broad Eligibility Criteria: i) Resolution Applicant should be engaged in poultry feed or other related activities. ii) Minimum Net Worth should be Rs 1.00 crore. B. Other details: Other Eligibility criteria may be obtained from the RP by sending email to cirpnexuswellhope@gmail.com
10.	Last date for receipt of expression of interest	21-04-2023
11.	Date of issue of provisional list of prospective resolution applicants	01-05-2023
12.	Last date for submission of objections to provisional list	06-05-2023
13.	Process email id to submit EOI	cirpnexuswellhope@gmail.com

Date: 05-04-2023

Place: Hyderabad



G. Maheswara Rao

Maheswara Rao Gokada
Resolution Professional

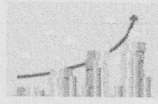
For Nexus Well-hope Agritech International Ltd
No: IBBI/PA-003/IP-N00381/2021-2022/13921

Address: 4-119/2/G2, Laxmi Subhiksha Apartment, Page Junior College Road, Central Park, Kompally, Medchal Malkajgiri District, Hyderabad-500014

AFA Valid till 12th December 2023. Ph: 9985358860

QUICKLY.

M.P., Odisha GSDP doubled in 6 years: Report

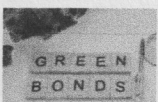


Madhya Pradesh and Odisha more than doubled their gross state domestic product on a nominal basis in six years to FY22 despite the pandemic, an India Ratings and Research report said on Tuesday. M.P. is a new entry into the list of top 10 states while Kerala dropped out, it said.

Samsung, MeltY launch innovation competition

New Delhi: Samsung India has collaborated with Ministry of Electronics and IT, IIT Delhi and other entities for rolling out a national innovation competition 'Solve for Tomorrow', the company said on Tuesday. The competition is open for the 16-22 age group. Participants have to submit innovative tech-enabled ideas by May 31 on the Samsung website.

REC raises \$750 million through green bonds

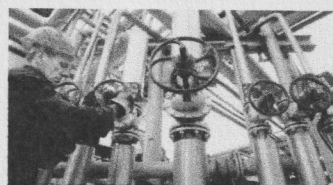


New Delhi: REC Ltd has raised \$750 million through issuance of green bonds. The expected settlement date is April 11, 2023. 'REC' under its \$7 billion Global Medium Term Note Programme, has priced and issued \$750,000,000; \$625 per cent green bonds on April 3, according to a regulatory filing. These bonds will mature on April 11, 2023, and all principal and interest payments will be made in US dollars.

India's crude oil imports from Russia averaged 1 mbd in FY23

BIG BUYER. 'Surpassed China as Russia's largest seaborne crude oil buyer in Dec 2022'

Rishi Ranjan Kalia
New Delhi



MOPPING UP STOCKS. March was the fourth consecutive month of India taking the top spot as buyer

India on an average imported almost 1 million barrels per day (mbd) of crude oil from Russia in FY23, becoming the largest buyer of the seaborne commodity, surpassing China.

According to the energy intelligence firm Vortexa, India, imported a record 1.65 mbd in March 2023, the fourth consecutive month it took the top spot.

CRUDE OIL PURCHASES A back of the envelope calculation of India's crude oil purchases during FY23 from Russia, as per Vortexa data, shows that on an average the contract size was 999,817.3 barrels per day (bpd). In FY23 till February, India's total crude oil imports stood at 211.6 million tonnes (mt) worth \$146.6 billion.

Russia, which accounted for less than 2 per cent of India's imports till February 2022, now has a share of more than 35 per cent. In

comparison, it imported 212.4 mt of crude oil worth \$120.7 billion in FY22.

The second half of FY23 witnessed a significant growth in supplies with cargoes surpassing 1 mbd from December 2022 onwards. Barring April 2022 (269,634 bpd) and June (945,296 bpd), the crude supplies between April-November 2022 stood in the range of 730,000 to 930,000 bpd.

IMPORTS TO CONTINUE A senior government official said India will continue to

purchase crude oil from Russia, and "other markets" and is always "exploring a better deal".

"Till the price cap is not disturbed, there is no issue with imports from Russia. We will continue it. With the OPEC+ production cuts, it becomes more important for India to secure affordable and assured supplies to shield the oil marketing companies (OMCs) who have to endure under recoveries to shield the citizens from high prices," the official added.

Analysts expect the rela-

tionship to continue in FY24 as Russia is offering discounts, mainly on the Ural grade, which is helping shore up the financial profile of oil marketing companies (OMCs), which have not raised retail prices of petrol and diesel since April 6, 2022 as the government intends to tame inflation.

ICRA's Vice President & Co-Group Head (Corporate Ratings) Prashant Vasisht said, "Indian imports of Russian crude oil have increased substantially in FY23 vis-a-vis earlier years due to the discount on landed cost basis."

Going forward, he said, India will continue to maximise imports of Russian crude in FY24 as well. The discounts on Russian crude were in the range of \$10-15 per barrel in FY23.

Vasisht said, "The discounts are likely to continue, given the price cap and embargo on Russian energy imports by G-7 and EU. Accordingly, India will continue to maximise Russian crude oil purchases."

The State-run lender told

BoB has stopped clearing payment for above-cap Russian oil, say sources

Reuters
New Delhi



Bank of Baroda has stopped clearing payments for Russian oil sold above the price cap set by the West from this month, three sources with direct knowledge of the matter said, a move that could expedite transition to a rupee trade mechanism.

Some Indian refiners were paying in the UAE dirham for Russian low-sulphur crude priced above the \$60 a barrel cap using Bank of Baroda, mainly to Dubai-based traders, sources said.

Bank of Baroda did not respond to requests for comment from Reuters.

refiners last month that it would not settle payment from Russian barrels bought above the price cap, the three sources said.

Bank of Baroda did not immediately respond to Reuters' request for comment. Although Indian refiners buy Russian oil on a delivered basis, copies of invoices reviewed by Reuters also show shipping charges, which helps in calculating the price of crude at Russian ports.

Sources said that problems in settling trade for Russian oil could push sellers to accept rupee payments, at least for barrels that exceed the price cap.

"We have neither stopped nor reduced purchases of Russian oil after Bank of Baroda's decision - we will consider using rupee to pay for oil purchased above the price cap," another source said.

India does not recognise the Western price cap on Russian oil, a senior oil ministry source said last month.

India condemns China's provocation in Arunachal, says 'cannot alter reality'

Dalip Singh
New Delhi

in Arunachal Pradesh, which it calls as Zangnam, the southern part of Tibet.

This is the third set of

invited names in the State in Chinese, Tibetan and

and pinyin characters released by China.

It comes less than a week

after National Security Ad-

visor Ajit Doval obliquely

chided Beijing at the SCO

NSA meeting that member

countries should respect

each other's territorial in-

tegrity and avoid use of

threat or force in inter-

national relations.

Responding to media queries on the issue, Ministry of External Affairs spokesperson Arindam Bagchi said, "Arunachal Pradesh is, has been, and will always be an integral and inalienable part of India."

Attempts to assign invited names will not alter this reality," he said.

He also stated "This is not the first time China has made such an attempt. We reject this outrightly."

To provoke India, China released the first set of six

Ministry of External Affairs spokesperson Arindam Bagchi

standardised names of places in Arunachal Pradesh in 2017 followed by 15

more names for places in April to attend G20 meeting. Reacting to India's criticism, Foreign Ministry spokesperson Mao Ning claimed at a media briefing in Beijing that "Zangnam (the Chinese name for Arunachal Pradesh) is part of China's territory."

In accordance with relevant stipulations of the administration of geographical names of the State Council, competent authorities of the Chinese government have standardised the names of some parts of

Zangnam. This is within China's sovereign rights," she said.

China's renaming of the places in Arunachal Pradesh came in the midst of the lingering eastern Ladakh border standoff that began in May 2020.

Following the standoff, India has bolstered its overall military preparedness along the Line of Actual Control (LAC) in the Arunachal Pradesh sector as well.

With inputs from PTI

'Karnataka, TN, Telangana have the best justice delivery system'

All-India, vacancy is an issue across the Police, prison staff, legal aid, and the Judiciary

Thomas K Thomas
Mumbai

The 2022 India Justice Report (IJR) by Tata Trusts ranks Karnataka at the top of the 18 large and mid-sized States (with a population of over one crore each), followed by Tamil Nadu and Telangana, in terms of delivery of Justice in the country.

The India Justice Report (IJR) was initiated by Tata Trusts in 2019, and this is the third edition.

The report tracks the performance of States in ca-

pacitating their Justice delivery services to effectively deliver mandated services.

Based on the latest official statistics, from authoritative government sources, it brings together otherwise siloed data on the four pillars of Justice delivery - Police, Judiciary, Prisons, and Legal.

HIGHLIGHTING GAPS IJR 2022, as in the first two, highlights persistent lacunae when aggregated for an all-India picture.

Vacancy is an issue across

the Police, Prison staff, Legal Aid, and the Judiciary. For 1.4 billion people, India has about 20,076 judges with about 22 per cent sanctioned posts vacant. Vacancy among High Court judges is at 30 per cent.

As of December 2022, India had 19 judges per million population when calculated against the sanctioned strength, and a backlog of 4.8 crore cases. The Law Commission had desired, as early as 1987, it should be 50 judges per million in a decade's time.

In the Police, women are

only about 11.75 per cent, despite their numbers doubling in the last decade.

About 29 per cent of the officer positions are vacant. The police-to-population ratio is 152.8 per lakh. The international standard is 222.

Prisons are over-occupied at over 130 per cent. More than two-thirds of the prisoners (77.1 per cent) are awaiting the completion of an investigation or trial.

UTILISATION OF FUNDS Most States have not fully utilised funds given to them

by the Centre. Their own increase in spending on the Police, Prisons and Judiciary has not kept pace with overall increase in State expenditure.

The justice system as a whole remains affected by low budgets. Except for two Union Territories - Delhi and Chandigarh, no State spends more than 1 per cent of its total annual expenditure on the judiciary.

The per capita spend on free Legal Aid - which 80 per cent of the population is eligible for - is a meagre \$3.87 per annum.

NMDC diamond mine: Forest Research Institute to study tiger movement at Panna

Ashishhek Law
New Delhi

NMDC, the country's largest iron ore miner, reportedly hopes to rope in the State Forest Research Institute (SFRI) at Jabalpur, to study tiger movement and other environmental factors at Panna (in Madhya Pradesh), where it plans to resume diamond mining.

One of the key conditions that NMDC has to fulfil to resume mining include submission of an action plan for monitoring the movement of tigers and its prey species in the study area in consultation with the Tiger Reserve authorities and the effectiveness of the remedial measures already taken and to be taken from the view point of environment and safety.

NMDC has written to the State Forest Research Institute (SFRI), Jabalpur for providing their consent and budgetary offer for conducting such studies in consultation with Panna Tiger Reserve and PCRF (WL) Bhopal. The Steel Ministry is trying to revive diamond mining in India so far - and has set a July 1 deadline for resumption of operations there.

The iron-ore miner had approached the Ministry of Environment in December 2022 for listline and the pro-

posal was taken up in January this year, an internal report of the Ministry accessed by businessline said.

PANNA DIAMOND MINES The Diamond Mining Project at Mafigwan - Panna commenced in 1971-72. In FY21, the mines produced 13,681 carats, while there was no production in FY22, as per NMDC's annual report. Diamond sales last fiscal stood at 25,219 carats valued at ₹62.93 crore.

The annual report said, remote sensing studies have been completed in Chhattarpur Panna Block 1, Chhattarpur Panna Block 2 and Damoh Block, Panna (5 Prospective Blocks) and Additional 12 Diamond Blocks. Around 3,882 metres of drilling were completed in five blocks and balance drilling in revenue areas is under progress.

Ministry sources said, the finalisation of report on tiger movement and wildlife conservation conditions is expected by April 30. Other reports on environment impact assessment is also expected by the end of this month. The environment impact assessment report is likely to be appraised by the Expert Advisory Committee in May, post which clearance for environmental clearance is expected by June.

Google LLC wins trademark lawsuit, awarded ₹10 lakh in damages

Press Trust of India
New Delhi

The Delhi High Court has directed consultancy firm Google Enterprises and its associated entities to pay ₹10 lakh damages to Google LLC for misusing its trademark.

In the ruling in favour of Google LLC on its lawsuit to permanently restrain the defendants from infringing its trademark, Justice Sanjeev Narula observed that the defendants used the "Google" mark without due authorisation and indulged in "deception and trickery" as they "misrepresented to the public" that they were associated with Google India and had the *modus operandi* to dupe them.

The court added that the plaintiff company has valid and subsisting registrations for the "Google" mark and its variations and this has been declared a well-known mark with worldwide reputation on account of its extensive use.

यूनिऑन बैंक ऑफ इंडिया
Union Bank of India

UMF# 136,136 BRANCH
Plot No. 136, 136A, Mallapur,
Hyderabad- 500076. Phone No: 040-23486862

E-AUCTION SALE NOTICE

E-Auction sale notice for sale of Immovable Assets under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(b) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is" basis, As is where is, "As is where is" and "As is where is" on the date mentioned below, for recovery of dues as mentioned below to Union Bank of India from the said mentioned Borrower(s) and Guarantor(s).

The Reserve Price and the Earnest Money Deposit are as mentioned hereunder:

Name of the Borrowers: 1) M/s. Ute Labs and 2) M/s. Venkatesh Ramana Prasad Reddy and 3) M/s. Venkatesh Reddy.

Outstanding Amount: Rs. 48,48,538.22 (Rupees Forty Eight Lacs, Eight Thousand Five Hundred and Thirty Eight and Twenty Two Paise only) as on 01.03.2023.

Property Description: 1) All that Residential Plot No. 220 in Sy. No. 10, in the Village of Kadapa, District of Kadapa, Andhra Pradesh bounded by: On the North by Plot No. 221, On the South by Plot No. 222, On the East by Plot No. 223, On the West by Plot No. 224, On the North by Plot No. 225, On the South by Plot No. 226, On the East by Plot No. 227, On the West by Plot No. 228, On the North by Plot No. 229, On the South by Plot No. 230, On the East by Plot No. 231, On the West by Plot No. 232, On the North by Plot No. 233, On the South by Plot No. 234, On the East by Plot No. 235, On the West by Plot No. 236, On the North by Plot No. 237, On the South by Plot No. 238, On the East by Plot No. 239, On the West by Plot No. 240, On the North by Plot No. 241, On the South by Plot No. 242, On the East by Plot No. 243, On the West by Plot No. 244, On the North by Plot No. 245, On the South by Plot No. 246, On the East by Plot No. 247, On the West by Plot No. 248, On the North by Plot No. 249, On the South by Plot No. 250, On the East by Plot No. 251, On 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